

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION No.1649  
TO BE ANSWERED ON 27.07.2022**

**UNUTILISED MPLAD FUNDS**

**1649. SHRI CHANDRA PRAKASH CHOUDHARY:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

**(a) whether due to COVID-19, completion of works/ settling of MPLADS accounts of 16th Lok Sabha, was affected;**

**(b) if so, the details thereof;**

**(c) whether the unutilized/ unsanctioned fund of 16th Lok Sabha is likely to be transferred to the successor MPs; and**

**(d) if so, the details of the funds not committed to works of MPLAD funds for 16th Lok Sabha for Giridih constituency;**

**(e) whether there is any amount pending which has not been released to the above constituency for 16th Lok Sabha and the time by which this is likely to be released?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)**

**(a) and (b) The Government has received references from Members of 16th Lok Sabha from across the country requesting for release of pending installments due to them to resume the ongoing works and**

**clear the committed liabilities under MPLADS after the decision of the Government not to operate MPLADS during Financial Year 2020- 21 and 2021-22. Accordingly, the Government has approved the restoration of MPLADS during the remaining part of the Financial Year 2021-22 with release of MPLADS fund at the rate of ₹ 2 crore per Member of Parliament in one instalment; and continuation of MPLADS up to 2025-26 with annual entitlement per Member of Parliament (MP) at ₹ 5 crores.**

**(c) The transfer of unutilized funds to successor (sitting) Lok Sabha MP is regulated by para-4.7 of MPLADS Guidelines, which provides that in respect of elected Members of Lok Sabha, the balances of MPLADS funds left by the predecessor MP in a Lok Sabha constituency (funds not committed for works by the predecessor MP) would be passed on to the successor (sitting) MP from that constituency. (In case of fresh delimitation, separate orders will be issued).**

**(d) The unutilized/unsanctioned MPLADS funds for 16<sup>th</sup> Lok Sabha in respect of Giridih constituency is Rs. 3.78 lakh.**

**(e) One installment of Rs.2.50 Crore is pending in respect of 16<sup>th</sup> Lok Sabha of Giridih Parliamentary constituency which will be released in accordance with due process.**

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